

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-III

Item No.02
CP-134/ND/2021

IN THE MATTER OF:

Amit Satija

Vs.

M/s. VS Realprojects Pvt. Ltd. & Anr.

....APPLICANT

....RESPONDENT

SECTION

U/s 221(1)

Order delivered on 16.08.2021

CORAM:

SHRI P.S.N PRASAD

MEMBER (JUDICIAL)

SHRI NARENDER KUMAR BHOLA

MEMBER (TECHNICAL)

PRESENT:

For the Appellant

: Ms. Shruti Arora, Advocate.

For the Respondent

: Mr. R.K. Gupta Advocate

ORDER

Heard the submissions made by the Counsel for the Petitioner. This is a petition filed under Section 221(1) of the Companies Act, 2013. Mr. R.K. Gupta, Advocate has appeared on behalf of the Respondent and submitted that complete copy of the petition has not served upon him. Therefore, the Counsel for the Petitioner is directed to once again serve the entire copy of the petition as filed before the Tribunal to the Counsel for the Respondent. The Counsel for the Respondent has prayed for grant of three days' time to file 'Vakalatnama'. Time prayed for is granted. The counsel for the Respondent has raised certain objections in the matter, therefore, an opportunity is given to file preliminary objections in this matter. Post this matter be listed after two weeks.

List the matter on 10.09.2021.

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(NARENDER KUMAR BHOLA)
MEMBER (TECHNICAL)

-sd-

(P.S.N PRASAD)
MEMBER (JUDICIAL)